

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 27699/2018

(Arising out of impugned final judgment and order dated 10-01-2017 in FAO No. 3837/2015 passed by the High Court Of Punjab & Haryana At Chandigarh)

PUNJAB STATE CIVIL SUPPLIES CORPORATION LTD.& ANR. Petitioner(s)

VERSUS

M/S. SANMAN RICE MILLS & ORS.

Respondent(s)

([TO BE TAKEN UP AT 2.00 P.M.] )

Date : 20-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Sanchar Anand, Adv.  
Dr. Ravinder Kumar Anand, Adv.  
Mrs. Diva Singh, Adv.  
Mr. Devendra Singh, AOR  
Mr. Shiv Kumar, Adv.  
Mr. Aman Kumar Thakur, Adv.

For Respondent(s) Mr. Abhimanyu Tewari, AOR  
Ms. Eliza Bar, Adv.  
Mr. Sidhant Awasthy, Adv.  
Mr. Siddhant Saroha, Adv.  
Mr. Manav Bhalla, Adv.  
Mr. Abhijeet Chaudhary, Adv.  
Mr. Praveer Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned counsel for the parties.
2. Hearing concluded.
3. Judgment reserved.
4. Liberty to file written submissions within a period of one week from today.

(INDU MARWAH)  
AR-cum-PS

(NIDHI WASON)  
COURT MASTER (NSH)